

BENCH-I**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 646/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November 2017, 10.30 A.M**

Name of the Company		Mahendra Trading Co.-Vs- Hindustan Control Equipment Pvt.Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Operational Creditor

1. Mr. Sakyasachi Chowdhury, Advocate
2. Mr. Anirban Ray, Advocate
3. Mr. Rudrajit Sarker, Advocate
4. Mr. V.V.V. Sastri, Advocate
5. Ms. Deepabali Datta, Advocate

D. Satta.
29/11/17Corporate Debtor

1. Mr. Rudraman Bhattacharyya, Adv.
2. Mr. Sourojit Dasgupta, Adv.
3. Mr. Sanchari Chakraborty, Adv.

Sourojit Dasgupta
29/11/17**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor are present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama and Board Resolution by tomorrow. Prayer is allowed. Vakalatnama and Board Resolution may be filed by 30/11/2017.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

List on 11/12/2017.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)